



2026:AHC:5265

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 17844 of 2025

Meenakshi Saxena

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajnish Sahai Saxena
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

Order on Civil Misc. Amendment Application No. Nil of 2025

1. Since there is no objection to the same by the learned Standing Counsel, amendment application stands allowed.
2. Accordingly, amendment application is allowed.
3. Let necessary amendment be carried out in the writ petition by learned counsel for petitioner within a week.
4. Since it has been filed directly in the Court, office is directed to generate a new number, if required.

Order on Petition

5. Put up this case as fresh on 21.01.2026.

January 8, 2026

A. Prajapati

(Vikas Budhwar,J.)